

IN THE HIGH COURT OF MADHYA PRADESH
AT JABALPUR
WP No. 24266 of 2024
(ANSHUL TIWARI vs THE STATE OF MADHYA PRADESH AND OTHERS)

Dated : 27-08-2024

Shri Abhishek Pandey - Advocate for petitioner.

Shri H.S. Ruprah - Additional Advocate General for respondents/State.

Shri Teerthesh Bharliya - Advocate for respondent No.5.

Shri Samdarshi Tiwari - Senior Advocate with Shri Palash Upadhyay - Advocate for respondent No.7.

Response has been filed on behalf of respondent No.7, the Junior Doctors Association of the State of Madhya Pradesh who have highlighted several issues in the response.

Insofar as some of the issues are concerned, the matter is already *sub judice* before the Supreme Court. However, issues in clauses (d) Transport for Duty Doctors; (e) State Grievance Committee; (g) CCTV and Lighting; (h) Alarm System and Rapid Response; and (i) Police Chowki are hospital specific and the issues raised in clauses (j) Closed Campus; (k) Attender Policy; (m) No Photography/Videography; and (n) Bed Occupancy Policy pertain to restricting the number of attendants per patient which is again hospital specific.

Accordingly, the State Government is directed to file a response to the said issues raised by the Junior Doctors Association and the steps proposed to be taken to redress the said grievances.

The State Government is also directed to have a High Level meeting of the stakeholders to expeditiously respond to the issues highlighted by the Junior Doctors Association and file a status report before the next date of hearing.

List on 10.09.2024.

(SANJEEV SACHDEVA)
ACTING CHIEF JUSTICE

(VINAY SARAF)
JUDGE

psm

